

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 627/2019

IN THE MATTER OF:-

SOCIAL ACTION FOR FOREST AND ENVIRONMENT (SAFE)

APPLICANT

VS.

UNION OF INDIA & ANR.

RESPONDENT (S)

INDEX

S.No.	PARTICULARS	PAGE No.
1.	REPLY AND COMPLIANCE REPORT IN COMPLIANCE OF HON'BLE NGT ORDER DATED 14.11.2019 IN THE MATTER OF O.A. NO. 627/2019 TITLED AS SOCIAL ACTION FOR FOREST AND ENVIRONMENT (SAFE) Vs. UNION OF INDIA & ANR.	
2.	ANNEXURE-1: NOTIFICATION OF MOEF DATED 21.02.1991 REGARDING POWERS TO GRANT RECOGNITION AS ENVIROMENTAL LABORATORIES AND GOVERNMENT ANALYSTS.	
3.	ANNEXURE-2: OFFICE MEMORANDUM OF MOEF DATED 12.08.2011 REGARDING GUIDELINES FOR RECOGNITION OF ENVIRONMENTAL LABORATORIES UNDER ENVIRONMENT (PROTECTION) ACT, 1986.	
4.	ANNEXURE-3: LETTER ISSUED BY MOEF (CP DIVISION) TO CPCB REGARDING RECOGNITION OF ENVIRONMENTAL LABORATORIES UNDER ENVIRONMENT (PROTECTION) ACT, 1986 DATED 16.07.2015.	
5.	ANNEXURE-4: PERIODIC SURVEILLANCE OF RECOGNIZED ENVIRONMENTAL LABORATORIES: PROCEDURE AND MODALITIES.	
6.	ANNEXURE-5: PERFORMANCE OF ENVIRONMENTAL LABORATORIES (GOVT. LABS.) IN THE 32 nd AQC-EXERCISE ORGANISED BY CPCB.	
7.	ANNEXURE-6: VERIFICATION OF ANALYTICAL FACILITIES IN THE CENTRAL LABORATORIES OF STATE POLLUTION CONTROL BOARD CARRIED OUT BY CPCB.	
8.	ANNEXURE-7: YEAR WISE AQC PLAN TO BE CONDUCTED BY CENTRAL LABORATORY, CPCB-DELHI	
9.	ANNEXURE-8: LIST OF ENVIRONMENTAL LABORATORIES RECOGNISED UNDER SECTION 12 (1) B OF ENVIRONMENT (PROTECTION) ACT, 1986 (UPDATED UPTO 15.12.2019).	
10.	ANNEXURE-9: HON'BLE NGT ORDER DATED 14.11.2019.	


(GURNAM SINGH)
SCIENTIST 'E'

CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN EAST ARJUN NAGAR
DELHI - 110032

PLACE: DELHI
DATED: 28.01.2020

Reply and Compliance Report of Hon'ble NGT Order Original Application No. 627/2019

In the Matter of:

Social Action for Forest and Environment (SAFE) Vs Union of India & Anr

Date of hearing: 14.11.2019

1.0 Background

Under Section 12 (1) and (13) of the Environment Protection Act, 1986, the recognition to Environmental laboratories are granted by Ministry of Environment Forest and Climate Change for the private and NGO's laboratories and for the recognition of Government/ Semi Govt./ Public Sector undertaking/ Educational Institutes laboratories the MoEF&CC has delegated the powers to CPCB vide Gazette Notification Number S.O. 145 dated 21st February, 1991 (**Annexure-1**) as per the guidelines laid down by the Central Pollution Control Board and revised in June 2008 ((LATS/9/2008-2009)

Under the original application no. 627/2019 (Social Action for Forest and Environment (SAFE) V/s Union of India & Anr) the applicant raised the issue of inaccurate and poor quality monitoring of the environment pollution data by the recognized laboratories. That reporting of a good quality of environment pollution data is very essential for making policy decision to adopt mitigation measures by the Government.

Against the affidavit filed by the CPCB for the hearing of the case on 14.11.2019 the Hon'ble NGT issued an order as follows

Vide order dated 03.09.2019, this Tribunal directed the Central Pollution Control Board (CPCB) to furnish a response to the said allegation. Response filed by the CPCB by way of compliance dated 01.10.2019 merely mentions the procedure for recognition of laboratories and their functions. Only further comment is that CPCB conducts Analytical Quality Control (AQC) exercise. There is a four year AQC Plan. The report is silent about the findings with regards to functioning of the laboratories and the level of accuracy of the reports furnished by such laboratories. AQC/ Proficiency test must be conducted by CPCB at least once in two years with participation of the concerned laboratories. For this purpose, CPCB is at liberty to engage appropriate manpower, including suitable retired personnel, utilizing available environmental compensation fund. Further report in this regard may be filed by the CPCB before the next date by e-mail at judicial-ngt@gov.in

The compliance report in this regard has been prepared and may be read as under:

2.0 MAJOR CHANGES AND AMENDMENT IN THE GUIDELINES MADE SO FAR

The recognition has been granted to the Environmental Laboratories by MoEF&CC/ CPCB on basis of guidelines for recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 the existing guidelines (LATS/9/2008-2009) was published during June, 2008. Looking into the practical difficulties came across while processing the application in

order to grant recognition, few major changes were incorporated and discussed in the following paragraphs

2.1 Addendum to the guidelines for recognition of Environmental Laboratories under the Environment (Protection) Act, 1986

In continuation to Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 published under Laboratory Analytical Techniques Series LATS/9/2008-2009 dated June, 2008 issued by the Ministry of Environment and Forest and Central Pollution Control Board, an addendum has been issued by MoEF&CC vide office memorandum dated 12th August, 2011 and posted on the CPCB Website for information to all the laboratories seeking recognition. **(Annexure – 2)**

As per the addendum the following essential pre-requisites will be added at Page No. 55 of the Revised Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986.

1. All Environmental Laboratories (Private/ NGOs/ Government/ Autonomous/ Public sector undertaking/ Education Institutes/ State/ Central Pollution Control Board Laboratories) should have either ISO 17025 (NABL Accreditation) or ISO 9001 along with OHSAS 18001 (Occupational Health and Safety Management System) Certification before Submission of application for consideration of Recognition under Environmental (Protection) Act, 1986.
2. All State Pollution Control Boards Headquarters Laboratories / Central Laboratories must also acquire The laboratory applying for recognition under Environmental (Protection) Act, 1986 should have either 17025 (NABL Accreditation) or ISO 9001 along with OHSAS 18001 (Occupational Health and Safety Management System) for all activities in totality and submit a duly attested under taking in this regard along with the application.

2.2 Joint Inspection discontinued and Essential Requirement of NABL 17025/ISO 9001 along with OHSAS 18001

As per the MoEF&CC letter No. Q-15018/04/2014-CPW dated 16th July 2015 in order to simplify the procedure, Ministry to discontinued the aforesaid provision of joint inspection and grant the recognition to the environmental laboratories subject to fulfilling the following criteria: **(Annexure-3)**

3. All Environmental Laboratories (Private/ NGOs) Government/ Autonomous/ Public sector undertaking/ Education Institutes/ State/ Central Pollution Control Board Laboratories should have either ISO 17025 (NABL Accreditation) or ISO 9001 along with OHSAS 18001 (Occupational Health and Safety Management System) Certification before Submission of application for consideration of Recognition under Environmental (Protection) Act, 1986 duly authenticated by State Pollution Control Board.

4. The laboratory applying for recognition under Environmental (Protection) Act, 1986 should have either 17025 (NABL Accreditation) or ISO 9001 along with OHSAS 18001 (Occupational Health and Safety Management System) for all activities in totality and submit a duly attested under taking in this regard along with the application.

3.3 Procedure for Surveillance of Recognized Environmental Laboratories

As per the revised guidelines for recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 brought out in June, 2008 (vide page no. 45), periodic surveillance or recognized laboratories has to be undertaken by the Central Govt./ CPCB for Private and Govt. Laboratories respectively, every alternate year to assess their proper functioning, systematic operation and reliability of data generated at the laboratories.

In order to ensure compliance of the stipulated conditions in the guidelines for the recognition of environmental laboratories under the Environment (Protection) Act, 1986, The expert committee discussed various issues in this regard and decided to evolve definitive procedures and modalities for undertaking surveillance. The procedures and modalities then developed and finalized by MoEF&CC and posted on the CPCB Website (**Annexure – 4**)

As per the procedures and modalities for undertaking surveillance prepared by MoEF&CC it was decided that Pvt. sector laboratories will be visited by the surveillance team comprising of *one representative each from Ministry of Environment & Forests Headquarters / MoEF Regional Office representative and State Pollution Control Board and the Govt. Sector Laboratories shall be visited by the team comprising one member each from Central Pollution Control Board HQs / CPCB Zonal Office representative and State Pollution Control Board representative*

3.0 QUALITY ASSURANCE AND QUALITY CONTROL CHECKS

The guidelines for recognition of environmental laboratories has clearly defines the Quality assurance and Quality control exercised to be followed by the laboratories from page no. 21 to 32. However there are certain pre-requisites that has to be fulfilled by the laboratory and that ensures the quality assurance upto the major extent. These are the primary requirements and being verified by the CPCB during the scrutiny of applications submitted by the laboratories. Few of them have been given below;

- i. Laboratory (Pvt./ NGO) must registered with the appropriate govt. authorities.
- ii. Laboratory must have minimum 150 Square meter area.
- iii. Laboratory must have minimum 9 number of manpower (3 Post Graduate in Science, 4 Graduate in science and 2 High school/Intermediate with Science)
- iv. Laboratory ever been should not be derecognized by the State Government under Water and Air Act.
- v. As per addendum dated 12.08.2011 issued by MOEF&CC, Laboratory must have valid certification of ISO: 9001:2008 or ISO: 17025:2005 (NABL Accreditation) and OHSMS: 18001:2007 (Occupation Health and Safety Management System).

- vi. Laboratory seeking renewal of recognition must qualify (minimum 60% performance) in Analytical Quality Control Programme conducted by CPCB.
- vii. Officials proposed by the laboratory for consideration of govt. analyst must have desired qualification and experience as given in EPA Rules 1986. (Graduate in Science/ Engineering with 5 yrs. of experience and Post Graduate with 2 yrs. of experience).
- viii. Laboratory should analyse samples adopting any validated methods i.e. USEPA, APHA, BIS, ASTM, ISO, EU or CPCB only.

In order to ensure the quality data generation from the EPA recognized environmental laboratories few quality checks were imposed to the laboratories for performance evaluation as described in the revised guidelines for recognition of environmental laboratories under the Environment (Protection) Act, 1986

3.1 Joint Inspection

As per the procedures laid down in the revised guidelines for recognition of Environmental Laboratories (LATS/9/2008-2009) the joint inspection was carried out for all the environmental laboratories seeking recognition under the E(P)A, 1986 by the joint inspection team. The details regarding the joint inspection and the team has already given under para 2.0

Before the joint inspection discontinued by the MoEF&CC through its letter no. Q-15018/04/2014-CPW dated 16th July 2015 the each environmental laboratory whether Private or Government had to be visited by the joint inspection team to verify the information provided by the laboratory with respect to the requirements as specified in the guidelines. After July 2015 the recognition was granted only on the basis of scrutiny of application and the compliance report submitted by the laboratory in case of any shortcoming.

3.2 Inter Laboratory Proficiency Testing Programme by CPCB

The Central Pollution Control Board (CPCB) is monitoring more than 2500 water quality monitoring stations under GEMS, MINARS, NGRBA and YAP. These programs comprising rivers, lakes, wells, and ground waters spread over 29 States and 7 Union Territories through various State Pollution Control Boards (SPCB)/ State Pollution Control Committees. In order to obtain reliable and accurate analytical data for these programmes as well as the other sectors involved in different activities responsible for generation of waste water including industrial sector, Sewage Treatment Plants, combined Effluent Treatment Plants etc., CPCB has started regular and organized Analytical Quality Control exercise for laboratories recognized under The Environment (Prevention & Control of Pollution) Act, 1986 restricted to water related parameter(i.e. Physico-chemical Parameter).

All recognized laboratories under the Environment (Protection) Act, 1986 has to participate compulsorily in the AQC Exercises conducted by Central Pollution Control Board. The recognized laboratories should participate atleast in three rounds during the recognition period of five years.

Laboratories has been participating under this monitoring network program since 1991 onwards. Water Laboratory of Central Pollution Control Board has conducted 32 AQC exercise as per graphical presentation given above.

3.2.1 Performance of the laboratories

The performance of the environmental laboratories participated in the Various Analytical Quality Control Exercises conducted by Central Pollution control Board has been summarized from the AQC exercise No. 16 onwards in the following table along with Total No. of lab participated and the number of labs not reported their data. The qualification of labs was ascertained on the basis of their satisfactory performance not below than the 60% parameters.

Number of AQC Exercise	Year in which the AQC conducted	No. of Labs participated	Labs qualified*	Not Reported
16	January, 2001	124	50	32
17	March, 2001	124	42	34
18	February, 2002	133	61	21
19	March, 2002	134	45	33
20	January, 2003	132	60	28
21	March, 2004	130	71	34
22	March, 2006	129	79	16
23	March, 2007	137	72	29
24	March, 2008	155	87	32
25	March, 2009	192	108	48
26	February, 2011	201	122	30
27	November, 2011	202	140	16
28	February, 2012	202	138	22
29	February, 2013	199	163	09
30	December, 2013	181	147	16
31	December, 2014	230	172	35
32	February, 2017	246	156	32

- *On the basis \geq 60% satisfactory performance*

In the 32nd AQC exercise conducted by CPCB during 2017, total 246 laboratories participated in which 32 Laboratories did not reported their results and 156 laboratories were qualified in terms of their satisfactory performance equal and greater than 60%. Since the CPCB is concerned about the performance of Govt. Laboratories, the same has been tabulated and annexed here (**Annexure-5**).

The performance of the Govt./Semi Govt./ Public sector undertaking/ Educational Institute Laboratories has been summarized below:

- Total Number of Laboratories participated (Govt.) - 87
- Numbers of Laboratories not qualified - 19
- The number of non-qualified recognized labs - 2

during 2017

3.3 Periodic Surveillance

As per the procedures and modalities developed for the periodic surveillance of laboratories and presented in 33rd Expert committee meeting and subsequently posted in the CPCB website, CPCB has to perform the periodic surveillance of Govt./ Semi Govt./ Public sector undertaking/ Educational Institute laboratories only. In the procedures and modalities developed for the periodic surveillance it was stated that *“Surveillance of recognized laboratories to be undertaken preferably, while undertaking joint inspection of other laboratories at the place of visit for economical reasons”*. Since the joint inspection was withdrawn by MoEF&CC vide letter no. Q-15018/04/2014-CPW dated 16th July 2015 the periodic surveillance also could not be carried out regularly, however, during 2017 following three govt. labs were visited for the verification of analytical facilities available in the laboratories. The status of these laboratories has been attached at **(Annexure-6)**

1. Central Lab UPPCB, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow
2. Central Lab, Patna, Parivesh Bhawan, Patliputra Industrial Area, Patna
3. Central Lab, Jharkhand, Mano Balram Bhawan, Upper Hatia, Ranchi
4. Central Lab, Kolkata, Paribesh Bhawan, 10A, Block LA, Sector III, Bidhannagar, Kolkata- 700098

Also there are so many projects being carried out in association with the State Pollution Control Boards and Regional Directorates of CPCB and the data generated by their laboratories being used for making plans and policies for environment protection, therefore the analytical competency and the performance of these laboratory has been verified time to time.

4.0 ACTION TAKEN AGAINST NON-COMPLIANCE OF GUIDELINES

4.1 Action taken against insufficient analytical facilities

Laboratory seeking recognition under the E(P)A 1986 download the application & submit the three sets of duly bounded application to MoEF & CC (Private /NGO) and CPCb (Govt./Public Sector). Two sets will of applications of Pvt. Labs will be forwarded to CPCB by MoEF&CC. Out of two sets, one set of application of laboratory is forwarded to concern SPCB/PCCS by CPCB for seeking the comments and one set evaluated by CPCB.

Based on the guidelines, set of application as received being scrutinized/ evaluated at CPCB (Govt and Pvt.) and observations of CPCB and SPCB's/PCC's (if received) placed before the expert committee as constituted by MoEF & CC for operationalization of guideline. Short coming if any observed being communicated to the applicant laboratory and after fulfilment of the requirement, laboratory is recommended for E(P)A recognition based on the information provided. In case of major short comings came into light of the Expert committee the case of laboratory not recommended by the Expert Committee or even rejected.

There are so many cases of violation of Terms and conditions of Recognition by the laboratories have been observed the few of such cases and the actions recommended by the expert committee have been given below:

- While the scrutiny if the laboratory has been found with major short comings in terms of analytical facilities, the committee rejects the application and recommends to apply fresh after having comprehensive analytical facilities
- If the laboratory is not having NABL Accreditation (17025) or OHSAS (18001) or the certification is found expired the laboratory is asked to apply afresh after obtaining the valid certification
- The show cause notices have been issued to the laboratories by MoEF for violation of provisions and deviation from terms and conditions of the E(P) Act, 1986. The Expert Committee recommended that the case may be withheld for one year and no recognition should be granted during this period.
- ~~Laboratories also blacklisted for malpractices.~~

4.2 Action Taken against non-compliance in AQC Exercise

Every time the laboratory apply for the renewal of recognition it has to submit the information regarding its participation in past AQC exercises and the performance of the laboratory under these AQC's and the performance of the laboratory is to be taken into account for further renewal of recognition

Matter regarding participation of recognized laboratories in Analytical Quality Control (AQC) programme conducted by CPCB was also discussed in the 40th Expert Committee meeting and the following was decided:

- Regular and compulsory participation of all recognized private sector and govt. sector laboratories in AQC programme.
- The laboratories have to meet the minimum criteria i.e. atleast 60% success in AQC programme.
- The laboratory not meeting the norms have to take corrective action and submit action taken report.
- CPCB will communicate the AQC results of all the participating Labs to MoEF (41st ECM)

However, the actions were taken against the laboratories for not participating and non-complying the condition of 60% success in the Analytical Quality Control Exercises conducted by the Central Pollution Control Board. Examples of few such cases have been given below;

- The performance of laboratory during AQC had not been satisfactory. The laboratory has to achieve atleast 60% success in forthcoming AQC exercise conducted by CPCB before consideration of renewal of recognition.
- In case of unsatisfactory performance of the laboratories, it was advised to participate in next AQC exercise to be conducted by CPCB. If performance in next AQC exercise is found satisfactory, then the case may be considered further for recognition
- If the performance of any laboratory is found unsatisfactory in previous rounds, its performance in latest AQC was checked and the recognition was considered only if the laboratory achieves 60% or more success in latest AQC.

- In many cases where the performance of laboratory found below 60% in the AQC's conducted by CPCB, laboratories were asked to participate in any National or International PT conducted by authorized PT Providers and send the satisfactory performance in the same parameters where the performance was not satisfactory.

Examples of few such cases have been given below;

Name of the Laboratory	Recommendations of Expert Committee	Expert Committee meeting	Page No.
Environmental Laboratory Project & Development India Limited (PDIL) CIFT Building P.O. Sindri-828 122 District Dhanbad Jharkhand	The laboratory may be advised to develop comprehensive infrastructure facilities and take corrective action on the observations at para viii to xiv of Annexure-II. The laboratory has to improve performance in the AQC exercise. The laboratory should also acquire mandatory ISO 17025 Accreditation or ISO 9001 Certification alongwith OHSAS 18001 Certification within a period of one year from the date of expiry of recognition.	22 nd Meeting	2 of 18
M/s Global Enviro Labs # 2-2-1075/14/A/1 1 st Floor, Tilak Nagar 'X' Roads, Bagh Amberpet Hyderabad-500013 Andhra Pradesh	The laboratory may be advised to take complete corrective action on the observation at the para viii to xi above. The performance of laboratory during AQC had not been satisfactory. The laboratory has to achieve atleast 60% success in forthcoming AQC exercise conducted by CPCB before consideration of renewal of recognition.	29 th Meeting	11,12 of 20
M/s Enviro Analyst and Engineers Pvt. Ltd. Row House No.-2, Shalam Gardens 100FT Kanakia Road, Opp. Kanakia College, Mira Road East, Dist. Thane- 401107 Maharashtra	Analytical performance of the laboratory during last four rounds of AQC Exercise conducted by CPCB had been 40%, 36.40%, 30% & 100% during 25th, 26th, 27th & 28th AQC exercises. This needs clarification as the performance in AQC should not be less than 60% at any time.	32 nd Meeting	20 of 40
M/s Industrial Testing Laboratory & Consulting House, Ghalori Gate Patiala-147001 Punjab	The laboratory may be advised to participate in 31st AQC exercise to be conducted by CPCB. If performance in 31st AQC exercise is found satisfactory, then the case may be considered further	41 st Meeting	2 of 27
M/s Horizon Services, Shree K3/4, S.N.10 Erandawane Housing Society, Opposite Deenanath Mangeshkar Hospital, Pune- 411004 Maharashtra	The Expert Committee checked the latest AQC performance, which has been found 80%. Based on the latest AQC performance, the laboratory is recommended for joint inspection. The information at para x & xi above be verified during joint inspection.	43 rd Meeting	39 of 80
M/s Kadam Environmental Consultants, 871/B/3, Himalaya Machinery, GIDC, Makarpura Vadodara-390 010, Gujarat	The laboratory be asked to take corrective action on the observation at para iv on priority and participate in Analytical Quality Control Programme (AQC) coordinated by CPCB for	54 th Meeting	4 of 40

	consideration of recognition under The Environment (Protection) Act, 1986.		
M/s Insta Pollutech Labs Imrat gali no.b/23 raikar nagar opp mor Banglow Dhayarigaon,pune-411041.	Considering that the performance of the laboratory in last three CPCB AQC exercises, the performance in 30 th and 32 nd has not been found satisfactory, the laboratory be asked to inform of the actions taken to improve its performance before considering renewal of the application. Besides above the laboratory be asked to take corrective action on the observations at para xii to xviii and those made by MPCB for consideration of recognition under The Environment (Protection) Act, 1986.	55 th Meeting	3 of 39
M/s.Chandigarh Pollution Testing Laboratory, E-126, Phase – VII, Industrial Area, Mohali, Punjab – 160055, India.	During the last three CPCB conducted AQC exercises i.e. 30 th to 32 nd , the performance of the laboratory was not satisfactory. The laboratory be asked to inform of the actions taken to improve its performance before considering its renewal . Besides above the laboratory be asked to take corrective action on the observations at para x to xiii for consideration of recognition under The Environment (Protection) Act, 1986	55 th Meeting	4 of 39
M/s Universal Enviro Associates Plot No-178, Ramkrishna Nagar, Opp.-IOCL Godown, Chengicherla (V) Ghatesar (M) RR Distt- Hyderabad.	During last 32 th AQC exercise, the performance of the laboratory was not satisfactory & not achieved upto 60%. The laboratory be asked to inform of the action taken to improve its performance before considering its renewal.	56 th Meeting	2 of 38
M/s TUV SUD South Asis Pvt. Ltd. G-11, First Floor, Sector-11, Noida. Distt.- Gautum Budh Nagar, UP-201301.	The laboratory be asked to provide the details of participation in CPCB AQC exercises during recognition period for consideration of recognition under Environment (Protection) Act, 1986.	56 th Meeting	2 of 38
M/s Kadam Environmental Consultants 871/B/3, Himalaya Machinery GIDC, Makarpura Vadodara-390 010 Gujarat	The ATR as received has been examined and it is observed that the laboratory has not taken corrective action for the observations as communicated by MOEF&CC i.e. Corrective action and root cause for the outlier parameters in the 32 nd exercise which was quite poor and also not supported by the data of participation in AQC conducted by other agencies as per guidelines.	56 th Meeting	24 of 38
M/s Vitro Labs # 2-2-647/A/3, 3 rd Floor, Shivam Road, New Nallakunta,	Laboratory has not participated in CPCB AQC Programme during recognition period. Therefore, the reason for not	57 th Meeting	24 of 41

Hyderabad-5600013, Telangana.	participation in CPCB-AQC exercise may be provided by the laboratory		
M/s. SMS Labs services Private Limited, 39/06, Thiruvalluru High Road, Puduchatram Post, Thirumazhisal via Chennai-600124	Laboratory has provided the details of 31 st AQC-CPCB, participation only in one exercise. Lab may give the reason to participate only in one AQC exercise during the recognition period.	57 th Meeting	34 of 41
M/s Prakriti Consultant Services, 12, Vishnupuri Church Road, Aliganj (Mahanagar Road), Lucknow.	During last two CPCB-AQC exercises i.e. 31 st and 32 nd the performance of the laboratory was not satisfactory. The laboratory is required to inform of the action taken to improve the performance along with evidences and also to take corrective action on the observations at para xi to xviii and furnish compliance information for consideration of recognition under The Environment (Protection) Act, 1986.	58 th Meeting	2 of 27
M/s Kadam Environmental Consultants 871/B/3, Himalaya Machinery GIDC, Makarpura, Vadodara- 390 010 Gujarat.	The laboratory is required to furnish information on its performance in National & International PT/ AQC-Exercise for consideration of recognition under The Environment (Protection) Act, 1986.	58 th Meeting	3 of 27
M/s Universal Enviro Associates Plot No-178, Ramkrishna Nagar, Opp.-IOCL Godown, Chengicherla (V) Ghatesar (M) RR Distt- Hyderabad.	The laboratory is required to furnish information on its performance in National & International PT/ AQC-Exercise and corrective action taken on the observation at para iv (b, c & d) for consideration of recognition under The Environment (Protection) Act, 1986.	58 th Meeting	4 of 27
M/s Earthcare labs Private Limited C-11 Amar Enclave, Commercial Wing, Jog layout, Prashant Nagar, Near Ajni Square Nagpur 440015.	Laboratory has provided the corrective action taken for outlier parameters in 32 nd AQC exercise and also laboratory has participated in National PT programme for outlier parameters, but results of PT participation has not been provided by the laboratory. The laboratory is required to furnish information on its performance in National & International PT/ AQC-Exercise within 30 days of receipt of letter from MoEF&CC for consideration of recognition under The Environment (Protection) Act, 1986.	59 th Meeting	10 of 25

5.0 ACTION TAKEN UNDER THE COMPLIANCE OF HON'BLE NGT ORDER

5.1 Current AQC Plan

As per the order from Hon'ble NGT AQC/ Proficiency test must be conducted by CPCB atleast once in two years with the participation of the concerned laboratories. For this purpose, CPCB is at liberty to engage appropriate manpower, including suitable retired personnel, utilizing available environment compensation fund.

The Central Laboratory of Central Pollution Control Board has already prepared a year-wise AQC/ Proficiency plan to be conducted by various laboratories of CPCB continued for four years and the notice in this regard has been posted on the CPCB website (**Annexure-7**) for the information to the laboratories. The AQC plan to be conducted by CPCB is as given follows

Year Wise AQC Plan to be conducted by Central Laboratory, CPCB-Delhi

AQC	Year	Parameters	Laboratory to conduct
33 rd AQC	2020-21	Heavy Metals No. of Metals – 8 to 10	Instrumentation Laboratory, CPCB-Delhi
34 th AQC	2021-22	Physico-Chemical No. of Parameters (Set A)-11	Water Laboratory, CPCB-Delhi
35 th AQC	2022-23	Pesticides (OCP & OPP) (BHC, DDT, Dieldrin & Chloropyrifos) & OPPs (Methyl parathion, Malathion and	Instrumentation Laboratory in collaboration with Trace Organic Laboratory, CPCB-Delhi or by other institute/ organization
36 th AQC	2023-24	Physico-Chemical No. of Parameters (Set B)-10	Water Laboratory, CPCB-Delhi

The next AQC which is 33rd AQC is to be conducted by Instrumentation laboratory of CPCB in the year 2020-21 for trace metals. The project proposal has already been initiated to utilize environment compensation fund for this purpose as per the order of NGT

All the Govt. as well as Pvt. EPA Recognized Laboratories have mandatorily to be participated in this four year AQC plan and the notice regarding the same has been posted on the CPCB portal under the important announcement for the information to all the laboratories

5.2 Periodic Surveillance

Though the Govt. laboratories have been visited time to time by various divisions of CPCB to verify the performance of these laboratories and the available analytical facilities to make the different studies more effective, a fresh plan has been prepared to visit the laboratories for their surveillance. At present there are total 28 Govt./ Semi Govt./ Public sector under taking/ Educational Institutes laboratories (**Annexure-8**), In which five laboratories are under the publication Gazette notification and one laboratory of CPCB - Delhi itself, therefore to visit 22 Numbers of rest of the laboratories the plan has been scheduled as below;

S.No.	Name of the Laboratory	Gazette Notification No. with validity	The periodic surveillance to be conducted by	Report to be submitted by
01.	Quality Control Laboratory Indian Oil Corporation Limited Bongaigaon, P.O. Dhaligaon Dist. Chirang -783385 Assam	Legal 42(3)/87 dated 7 th March,2016 Validity upto 6 th March 2021	CPCB Representative & SPCB representative	15 th Mar 2020
02.	Central Laboratory Pollution Control Board Assam Bamunimaidam Guwahati-781021, Kamrup (M) Assam	Legal 42(3)/87 dated 4 th December,2017 Validity upto 3 rd December,2022	CPCB Representative & SPCB representative	-do-
03.	Gujarat Environment Management Institute (GEMI) Laboratory Gandhi Nagar-382025 Gujarat	Legal 42(3)/87 dated 6 th March 2017 Validity upto 5 th March 2022	CPCB Representative & SPCB representative	-do-
04.	Central Laboratory, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector 10- A, Gandhinagar-382010 Gujarat	Legal 42(3)/87 dated 23 rd May 2019 Validity upto 22 nd May 2024	CPCB Representative & SPCB representative	-do-
05.	Central Laboratory Nirmal Bhawan, Plot No.3 Maharashtra Pollution Control Board Shil-Mahape Road, Mahepe Navi Mumbai-400710 Maharashtra	Legal 42(3)/87 dated 10 th March,2015 Validity upto 9 th March, 2020	CPCB Representative & SPCB representative	-do-
06.	Regional Laboratory Maharashtra Pollution Control Board , Jog Centre, 3 rd Floor, Pune-Mumbai Road, Wakdewadi Shivagi Nagar, Pune- 411003 Maharashtra	Legal 42(3)/87 dated 11 th December,2015 Validity upto 10 th December,2020	CPCB Representative & SPCB representative	-do-
07.	Regional Laboratory Maharashtra Pollution Control Board, Nagpur – 440001 Maharashtra	Legal 42(3)/87 dated 6 th March 2017 Validity upto 5 th March 2022	CPCB Representative & SPCB representative	-do-
08.	MIT Centre for Analytical Research and Studies Maharashtra Institute of Technology, MIT-CARS, MIT Campus, Aurangabad Maharashtra	Legal 42(3)/87 dated 3 rd October 2018 Validity upto 2 nd October 2023	CPCB Representative & SPCB representative	-do-
09.	Environmental Laboratory Central Mine Planning & Design Institute Limited (CMPDI) Gondwana Place, Kanke Road Ranchi- 834008 Jharkhand	Legal 42(3)/87 dated 3 rd August,2016 Validity upto 2 nd August 2021	CPCB Representative & SPCB representative	-do-
10.	Department of Environmental Science and Engineering /Centre of Mining Environment ISM Dhanbad-826004 Jharkhand	Legal 42(3)/87 dated 19 th June,2017 Validity upto 18 th June,2022	CPCB Representative & SPCB representative	-do-

11.	Central Environmental Laboratory Karnataka State Pollution Control Board Nisarga Bhawan, "B"Block,7 th 'D' Main, Thimmaiah Road, Shivanagar, Bengaluru-560058 Karnataka	Legal 42(3)/87 dated 3 rd August,2016 Validity upto 2 nd August 2021	CPCB Representative & SPCB representative	-do-
12.	Environment Protection Training and Research Institute (EPTRI) Survey No.91/4, Gachibowli Hyderabad-500032 Telangana	Legal 42(3)/87 dated 7 th March,2016 Validity upto 6 th March 2021	CPCB Representative & SPCB representative	-do-
13.	Central Laboratory Telangana State Pollution Control Board Paryavarana Bhawan, A-III, Industrial Estate Sanath Nagar, Hyderabad-500018	Legal 42(3)/87 dated 8 th February,2018 Validity upto 7 th Feb,2023	CPCB Representative & SPCB representative	-do-
14.	Regional Laboratory M.P. Pollution Control Board Vijay Nagar, Indore-452010 M.P.	Legal 42(3)/87 dated 19 th June,2017 Validity upto 18 th June,2022	CPCB Representative & SPCB representative	-do-
15.	Punjab Biotechnology Incubator SCO: 7 & 8, Phase –V SAS Nagar (Mohali) -160059 Punjab	Legal 42(3)/87 dated 7 th March,2016 Validity upto 6 th March 2021	CPCB Representative & SPCB representative	-do-
16.	Head Office Laboratory Punjab Pollution Control Board Vatavaran Bhawan Nabha Road Patiala Punjab	Legal 42(3)/87 dated 19 th June,2017 Validity upto 18 th June,2022	CPCB Representative & SPCB representative	-do-
17.	Pollution Control Research Institute Bharat Heavy Electricals Limited Ranipur Haridwar-249403 Uttarakhand	Legal 42(3)/87 dated 11 th December,2015 Validity upto 10 th December,2020	CPCB Representative & SPCB representative	-do-
18.	Central Laboratory U.P. Pollution Control Board TC-12 V, Vibhuti Khand Gomti Nagar, Lucknow-226010 UP	Legal 42(3)/87 dated 3 rd October 2018 Validity upto 2 nd October 2023	CPCB Representative & SPCB representative	-do-
19.	Zonal Office (West) Laboratory Central Pollution Control Board Parivesh Bhawan, Opposite-VMC, Ward office No.-10, Subhanpura, Vadodara-390023 Gujarat	Legal 42(3)/87 dated 3 rd August,2016 Validity upto 2 nd August 2021	CPCB Representative & SPCB representative	-do-
20.	Regional Directorate(South) Central Pollution Control Board Bengaluru – 560079 Karnataka	Legal 42(3)/87 dated 6 th March 2017 Validity upto 5 th March 2022	CPCB Representative & SPCB representative	-do-
21.	Zonal Office Laboratory , Central Pollution Control Board, Central Zonal Office, Sahkar Bhawan , 3 rd Floor North T.T.	Legal 42(3)/87 dated 11 th December,2015	CPCB Representative & SPCB representative	-do-

	Nagar Bhopal – 462003 Madhya Pradesh	Validity upto 10 th December,2020		
22.	Regional Directorate Laboratory, Central Pollution Control Board, PIC UP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh	Legal 42(3)/87 dated 17 th January 2019 Validity upto 16 th January 2024	CPCB Representative & SPCB representative	-do-

5.3 Letters to the labs not qualified in 32nd AQC

As it is clearly mentioned in the para 5.2.1 the total 87 number of Govt. laboratory participated in the 32nd Analytical Quality Control Exercise conducted by Central Pollution Control Board during 2017 for Physico-Chemical parameters, In which 19 laboratories were found with their performance below than 60%. By searching out the documents of that time it emerged that among these 19 defaulter laboratories only 2 laboratories were recognized under Environment (Protection) Act, 1986 at that time. The name of these laboratories are as given below;

1. Environmental Laboratory, Project & Development India Limited (PDIL)
CIFT Building, P.O.Sindri-828122, Distt. Dhanbad, Jharkhand
2. Environmental Laboratory, Central Mine Planning & Design Institute Limited (CMPDI)
Gondwana Place, Kanke Road, Ranchi-834008, Jharkhand

The letters have been issued to these two laboratories to inform what actions they have taken against the parameters for their laboratory could not be succeeded and if no any action has been taken so far the by the laboratory, it has to participate in the Proficiency Testing Programme conducted by any authorised, national of international PT providers specifically for unsucceded parameters and report has to be forwarded to CPCB with in the period of 2 months

As far as the results of Private laboratories concerned the list of defaulter laboratories has been forwarded to MoEF&CC for further necessary action.

5.4 Further Revision of Guidelines

Ministry of Environment Forest and climate change (MoEF&CC) with Central Pollution Control Board adopted a detailed procedure for recognition of laboratories which includes exhaustive evaluation of the applications received from laboratories in terms of available infrastructure and manpower as per the CPCB's Publication "Guidelines for recognition of laboratories under the Environment Protection Act, 1986". After the scrutiny of application, submitted by the laboratory and to get assured about the laboratory is fulfilling all the requirement as per the guidelines, the MoEF&CC grant the recognition to the Pvt./NGOs laboratory whereas the

CPCB grant recognition to the Govt./ Semi Govt./ Public sector undertaking/ Educational Institute laboratories for the period of five years.

The existing Guidelines for the recognition of laboratories were revised during 2007-08 and published on June 2008. Now the eleven years have already been passed since its publication and the guidelines need revision for more clarity and inclusion of few more points to ensure the quality of data being generated by these laboratories.

For the purpose an expert group has been constituted in the CPCB comprising of one member from each laboratory of CPCB and the representative of MoEF&CC. Apart from so many other matters regarding analytical facilities, infrastructure and manpower the group will be focusing more on the quality aspect of the laboratory and the revision shall be carried out in the light of following points of quality Assurance and Quality Control.

- Development of Quality Assurance and Quality Control Programmes to be followed by laboratories
- NABL 17025:2017 to be made mandatory for all the parameters for which the laboratory is applying recognition
- Periodic Surveillance of the laboratory shall be continued, conditions of surveillance shall be laid down
- Procedures for participation in PT/ AQC and what actions to be taken to ensure quality data generation shall be formulated.

**POWERS TO GRANT RECOGNITION AS ENVIRONMENTAL
LABORATORIES AND GOVERNMENT ANALYSTS**

MINISTRY OF ENVIRONMENT & FORESTS

(Department of Environment, Forests and Wildlife)

NOTIFICATION

New Delhi, the 21st February, 1991

S.O. 145(E). – In exercise of the powers conferred under Section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby issue the following orders namely:-

1. The Central Government hereby delegates the powers with respect to grant of recognition to laboratories or institutes as environmental laboratories and to appoint or recognize Analysts as Government Analysts, as conferred by clause (b) of Sub-section (i) of Section 12 and section 13 respectively of the Environment (Protection) Act, 1986 to the Central Pollution Control Board.
2. Recognition of private laboratories under clause (b) of sub-section (i) of section 12 of the Environment (Protection) Act, 1986 as well as recognition of their Analysts as Government Analysts under Section 13 of the Environment (Protection) Act, 1986, will continue to be done by the Central Government.
3. The laboratories recognized under clause (b) of sub-section (i) of section 12 of the Environment (Protection) Act, 1986 shall be specified as Government/ Autonomous/ Public Sector Undertaking/ Educational Institution/State or Central Pollution Control Board Laboratories.
4. The work done by each Laboratories recognized under the Environment (Protection) Act, 1986 shall be included in the Annual Report of the Central Pollution Control Board.
5. This notification shall come into force on the date of its publication in the Official Gazette.

[No.Q-15013/1/89-CPW]

MUKUL SANWAL, Jt. Secy.

Published in the Gazette No.128, dated 27.2.1991



Scanned with
CamScanner

MINISTRY OF ENVIRONMENT AND FORESTS
CP DIVISION

OFFICE MEMORANDUM
12th AUGUST, 2011

Subject: Addendum to the guidelines for recognition of Environmental Laboratories under the Environment (Protection) Act, 1986.

In continuation to the Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 published under Laboratory Analytical Techniques Series LATS/9/2008-2009 dated June, 2008 issued by the Ministry of Environment and Forests and Central Pollution Control Board, the following is issued with immediate effect:

Essential Pre-Requisites

The following essential pre-requisites will be added at Page No. 55 of the Revised Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986.

1. All Environmental Laboratories (Private / NGOs / Government / Autonomous / Public Sector Undertakings / Educational Institutes / State / Central Pollution Control Board Laboratories) should have either ISO 17025 (NABL Accreditation) or ISO 9001 alongwith OHSAS 18001 (Occupational Health and Safety Management System) Certifications before submission of application for consideration of Recognition under the Environment (Protection) Act, 1986.
2. All State Pollution Control Boards Headquarters Laboratories / Central Laboratories must also acquire accreditation under the Environment (Protection) Act, 1986, ISO 17025 (NABL Accreditation) or ISO 9001 Certification alongwith OHSAS 18001 Certification within a period of one year.

Schedule for Implementation

1. All New environmental laboratories (Private / NGOs / Government / Autonomous / Public Sector Undertakings / Educational Institutes / State / Central Pollution Control Board Laboratories) should acquire either ISO 17025 (NABL Accreditation) or ISO 9001 alongwith OHSAS 18001 Certification before submission of application for consideration of recognition under the Environment (Protection) Act, 1986.
2. The application/s of various New laboratories presently pending for accreditation in the Ministry of Environment & Forests / Central Pollution Control Board shall also be covered with above essential pre-requisites.
3. Existing recognised Laboratories (Private / NGOs / Government / Autonomous / Public Sector Undertakings / Educational Institutes / State / Central Pollution Control Board Laboratories) under the Environment (Protection) Act, 1986, where validity is upto 31st August, 2012 shall get 12 month's additional time to acquire the required Accreditation / Certification to achieve eligibility under the essential pre-requisites.

As a transitional arrangement, these recognized laboratories shall be granted one year conditional renewal of their recognition under the Environment (Protection) Act, 1986, in case, their expiry is on or before 31st August, 2012, to achieve requirements under above mentioned additional essential pre-requisites.


(Rajneesh Dube)
Joint Secretary

CC: Chairman, CPCB/all SPCBs/PCCs



Scanned with
CamScanner

File No. Q-15018/04 /2014-CPW
Government of India
Ministry of Environment Forests and Climate Change
(CP Division)

Indira Paryavaran Bhawan,
2nd Floor Prithvi Wing,
Jor Bagh Road, Aliganj,
New Delhi - 110 003.
e-mail Jagram@nic.in
Dated: 16th July, 2015.

To,

Dr. A. B. Akolkar,
Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, CBD-cum-Office Complex
East Arjun Nagar,
Delhi - 110 032.

Subject: Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 -comments -joint inspection-reg.

Sir,

As you are aware, there is a provision for joint inspection by a team comprising officers from the Regional Office of Ministry of Environment, Forests & Climate Change (MoEF&CC), Central Pollution Control Board (CPCB) and concerned State Pollution Control Boards (SPCBs) for recognition of Environmental laboratories under the Environment (Protection) Act, 1986 as per the guidelines issued by the Ministry for recognition of Environmental laboratories.

In order to simplify the procedure, it has been decided by the Ministry to discontinue the aforesaid provision of joint inspection and grant the recognition to the environmental laboratories subject to fulfilling the following criteria:

1. All Environmental Laboratories (Private/NGOs) Government /Autonomous/Public sector undertaking /Educational Institutes/State/Central Pollution Control Board Laboratories should have either ISO 17025(NABL Accreditation) or ISO 9001 along with OHSAS 18001(Occupational Health and Safety Management System) Certification before submission of application for consideration of Recognition under Environmental (Protection) Act, 1986 duly authenticated by State Pollution Control Board.
2. The laboratory applying for recognition under Environmental (Protection) Act, 1986 should have either ISO 17025(NABL Accreditation) or ISO 9001 along with OHSAS 18001(Occupational Health and Safety Management System) for all activities in totality and submit a duly attested undertaking in this regard along with the application.

In view of the above, you are requested to kindly implement the aforesaid decision and initiate the action to modify the guidelines for recognition of Environmental laboratories under Environmental (Protection) Act, 1986 at the earliest.

Yours faithfully,

(Dr. JagRan)

Director

Tele: 24693326



Scanned with
CamScanner

**Ministry of Environment & Forests, New Delhi
Central Pollution Control Board, Delhi**

**Periodic Surveillance of Recognized Environmental Laboratories:
Procedure and Modalities**

The revised Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986 vide Para mentioned at Page No. 45 stipulates that Periodic Surveillance (atleast every alternative year) of recognized environmental laboratory under the Environment (Protection) Act, 1986 will be undertaken by Central Government / Central Pollution Control Board to assess the proper functioning, systematic operation and reliability of data generated at the laboratory. However, definitive procedure and modalities for periodic surveillance were not elaborated in the guidelines. The Central Govt. devised following definitive procedure and modalities for periodic surveillance of recognized laboratories:

- *Surveillance of recognized laboratories to be undertaken preferably, while undertaking joint inspection of other laboratories at the place of visit for economical reasons.*
- *Surveillance team should preferably comprise two members representing any one of the following:*
 - a) *Ministry of Environment & Forests Headquarters / MoEF Regional Office representative and State Pollution Control Board representative (For Private sector laboratories)*
 - b) *Central Pollution Control Board HQs / CPCB Zonal Office representative and State Pollution Control Board representative (For Govt. sector laboratories).*
- *Surveillance of the laboratory should be undertaken without prior intimation to the concerned laboratory however, information about the surveillance visit may be given 24 hrs prior to the visit to ensure availability of concerned officials at the laboratory.*
- *During surveillance visit the observations should be recorded in surveillance Proforma (Appendix-A) and it should be duly signed by the surveillance team representatives.*
- *Deviation / discrepancies observed during surveillance visit should be appropriately recorded in the Surveillance Proforma. If space is insufficient, detailed discrepancies /*

observations may be recorded on plain paper alongwith supporting document and attached with the surveillance report.

Deviation / Discrepancies at Recognized Laboratories:

- *The Central Government / Central Pollution Control Board reserve its right to issue warning / show cause notice to the laboratory in case of gross deviation / discrepancies reported during the surveillance visit.*
- *The Central Government / Central Pollution Control Board, if not convinced with the justification / reply of the laboratory against the warning / show cause notice issued in this context, reserve its right to suspend the recognition of the laboratory for a period as decided.*
- *The Central Govt. reserves its right to derecognize or revoke the recognition of any laboratory at any time in public interest, if it is deemed necessary by the Central Govt. / CPCB. The recognition will also be withdrawn / revoked in following cases in addition to the paras mentioned at page no. 45 of Revised Guidelines for Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986:*
 - (i) Gross negligence / misappropriation / misutilization / malpractice of recognition granted to the laboratory under the E (P) Act, 1986, as found at any time / during the surveillance visit by Central Govt. / CPCB / SPCB.*
 - (ii) Complaints with evidence received against the laboratory regarding analytical malpractices.*
 - (iii) The laboratory violates the accepted terms & conditions for recognition of environmental laboratory (Annexure-III and IV of the guidelines).*
 - (iv) The laboratory does not comply with the Rules & Regulations notified under the Act.*
 - (v) Shifting of the laboratory from the address at which it was recognized without taking prior approval of Central Govt. / CPCB.*
 - (vi) (a) If any / all the notified Govt. Analysts resign / leave the services of the laboratory and this fact is not reported by the laboratory to Central Govt. / CPCB;*
(b) The analytical reports are being signed by a non-govt. approved analyst.

- (vii) *Routine laboratory operation posing health hazards to public residing in near vicinity and there has been complaint against the laboratory in this regard.*
- (viii) *The laboratory changed its name without prior approval from MoEF / CPCB.*
- (ix) *Non-reply by the laboratory or vague reply by the laboratory to the warning / show cause notice issued by the Central Govt. / CPCB.*

The above Procedure / Modalities for Surveillance of recognized laboratories will be posted on MoEF website (moef.nic.in) & CPCB website (cpcb.nic.in) for information of recognized laboratories as well as for public awareness.

**Performance of Environmental Laboratories (Govt. labs) in the 32nd
AQC-exercise organised by CPCB**

S. No.	Lab Code	Address of Environmental Laboratories (Govt. labs)	Performance in the 32nd AQC-CPCB
1	LC-1	Zonal Lanoratory, Andhra Pradesh PCB, Vishakapattnam	65
2	LC-3	Zonal Lanoratory, Andhra Pradesh PCB, Kurnool	50
3	LC-4	Zonal Lanoratory, Telangana State PCB, Sangareddy	80
4	LC-5	Zonal Lanoratory, Andhra Pradesh PCB, Vijaywada	60
5	LC-6	Pollution Control Board, Assam, GUWAHATI - 781 021.	60
6	LC-7	Central Lab, Bihar Pollution Control Board, Patna	55
7	LC-9	Goa State Pollution Control Board, Goa.	75
8	LC-10	CEntral Lab, Gujarat Pollution Control Board, Gandhi Nagar	90
9	LC-11	Regional Lab, Gujarat Pollution Control Board, Vadodara	95
10	LC-12	Regional Lab, Gujarat Pollution Control Board, Baruch	90
11	LC-13	Regional Lab, Gujarat Pollution Control Board, Surat	75
12	LC-14	Regional Lab, Gujarat Pollution Control Board, Vapi	95
13	LC-15	Regional Lab, Gujarat Pollution Control Board, Rajkot	100
14	LC-16	Regional Lab, Gujarat Pollution Control Board, Jamnagar	85
15	LC-17	Central Laboratory, Haryana Pollution Control, Panchkula, Haryana	75
16	LC-18	Central Lab, HP State Env Protection and Pollution Control Board, Solan	65
17	LC-19	Regional Lab, Jammu & Kashmir State Pollution Control Board, Jammu	65
18	LC-20	Regional Lab, Jammu & Kashmir State Pollution Control Board, Srinagar	60
19	LC-21	Central Laboratory, Jharkhand State Pollution Control Board, Ranchi	15
20	LC-22	Central Env, Laboratory, Karnataka State Pollution Control Board, Bangalore	75
21	LC-24	Divisional Env. Lab, Karnataka State Pollution Control Board, Dharwad	70
22	LC-25	Regional laboratory, Karnataka State Pollution Control Board, Mangalore	25
23	LC-26	Divisional Env. Lab, Karnataka State Pollution Control Board, Devangere	75
24	LC-28	Central Laboratory, Kerala State Pollution Control Board, Gandhi Nagar, Cochin	60
25	LC-29	Regional Level Laboratory, Kerala State Pollution Control Board, Kerela	90

26	LC-30	Central laboratory, MP Pollution Control, Bhopal	95
27	LC-31	Regional laboratory, MP Pollution Control Board , Indore	95
28	LC-32	Regional laboratory, MP Pollution Control Board, Ujjain	100
29	LC-33	Regional laboratory, M. P. Pollution Control Board, Gwalior	80
30	LC-34	Regional laboratory, MP Pollution Control, Jabalpur	75
31	LC-35	Regional laboratory, MP Pollution Control Board, Riwa	90
32	LC-36	Central laboratory, Maharashtra Pollution Control Board, Navi Mumbai	100
33	LC-37	Regional laboratory, Maharashtra Pollution Control Board, Pune	95
34	LC-38	Regional laboratory, Maharashtra Pollution Control Board, Nagpur	100
35	LC-39	Regional laboratory, Maharashtra Pollution Control Board, Aurangabad	85
36	LC-41	Regional laboratory, Maharashtra Pollution Control Board, Chiplun	95
37	LC-42	Regional laboratory, Maharashtra Pollution Control Board, Nashik	90
38	LC-43	Regional laboratory, Meghalaya Pollution Control Board, Shillong	80
39	LC-44	Central Laboratory, State Pollution Control Board, Odisha, Bhubneshwar	90
40	LC-45	Central Laboratory, state Pollution Control Board, Odisha, Angul	75
41	LC-46	Central Laboratory, state Pollution Control Board, Odisha, Balasore	60
42	LC-47	Regional Laboratory, State Pollution Control Board, Odisha, Barhampur	80
43	LC-48	Regional Laboratory, state Pollution Control Board, Odisha, Cuttack	80
44	LC-49	Regional Laboratory, State Pollution Control Board, Odisha, Raigada	80
45	LC-50	Regional Laboratory, State Pollution Control Board, Odisha, Rourkela	70
46	LC-51	Regional Laboratory, state Pollution Control Board, Odisha, Sambhalpur	95
47	LC-52	Central Laboratory, Punjab Pollution Control Board, Patiala	95
48	LC-54	Zonal Laboratory, Punjab Pollution Control Board, Jalandhar	75
49	LC-55	Central Laboratory, Rajasthan State Pollution Control Board, Jaipur	60
50	LC-56	Regional Laboratory, Rajasthan State Pollution Control Board, Alwar	70

51	LC-57	Regional Laboratory, Rajasthan State Pollution Control Board, Jodhpur	80
52	LC-58	Regional Laboratory, Rajasthan State Pollution Control Board, Kota	75
53	LC-59	Regional Laboratory, Rajasthan State Pollution Control Board, Udaipur	50
54	LC-66	Regional Laboratory, Rajasthan State Pollution Control Board, Sikar	15
55	LC-69	Central Laboratory, Tamilnadu Pollution Control Board, Chennai	80
56	LC-70	Advanced Env Laboratory, Tamilnadu Pollution Control Board, Coimbatore	55
57	LC-71	Advanced Env. Laboratory, Tamilnadu Pollution Control Board, Cuddalore	55
58	LC-72	Advanced Env Laboratory, Tamilnadu Pollution Control Board, Madurai	60
59	LC-73	Advanced Env Laboratory, Tamilnadu Pollution Control Board, Salem	65
60	LC-74	Central laboratory, Uttarakhand Ewnv Protection and Pollution Control Board, Dehradun	50
61	LC-75	Central lab, U.P. Pollution Control Board, Lucknow	70
62	LC-76	Regional lab, U.P. Pollution Control Board, Ghaziabad	50
63	LC-77	Regional lab, U.P. Pollution Control Board, Noida	35
64	LC-79	Regional lab, U.P. Pollution Control Board, Allahabad	60
65	LC-80	Regional lab, U.P. Pollution Control Board, Jhansi	45
66	LC-81	Regional lab, U.P. Pollution Control Board, Merrut	30
67	LC-82	Central lab, U.P. Pollution Control Board, Agra	50
68	LC-83	Regional lab, U.P. Pollution Control Board, Bareilly	70
69	LC-85	Regional lab, U.P. Pollution Control Board, Varanasi	50
70	LC-86	Regional lab, U.P. Pollution Control Board, Gorakhpur	50
71	LC-87	Regional lab, U.P. Pollution Control Board, Moradabad	55
72	LC-88	Central lab, Wet Begal Pollution Control Board, Kolkatta	85
73	LC-91	Regional lab, W. B. Pollution Control Board, Durgapur Burdwan	75
74	LC-97	Central Laboratory, Puduchery PPC,	55
75	LC-98	Zonal lab, Central Pollution Control Board, Bangalore	65
76	LC-99	Zonal lab, Central Pollution Control Board, Kolkatta	90
77	LC-100	Zonal lab, Central Pollution Control Board, Vadodara	95
78	LC-101	Zonal lab, Central Pollution Control Board, Lucknow	75
79	LC-102	Zonal lab, Central Pollution Control Board, Bhopal	95
80	LC-103	Zonal lab, Central Pollution Control Board, Shillong	40
81	LC-104	Quality Control Laboratory, Indian Oil Corporation, Chirang, Assam	75
82	LC-105	Env Eng. Lab., MECON, Ltd. Ranchi, Jharkhand	70

83	LC-106	Env. Lab, Project and Development India Ltd., Dhanbad, Jharkhand	50
84	LC-107	Env. Laboratory, Central Mine Planning and Design Institute Ltd (CMPDI), Ranchi	50
85	LC-108	Punjab Biotechnology Incubator, Mohali	75
86	LC-109	Env Protection training reasearch Institue, Hyderabad	80
87	LC-110	Pollution Control Research Institute , PCRI, BHEL, Haridwar	85

Annexure-6

**Verification of analytical facilities in the Central Laboratories of
State Pollution Control Board carried out by CPCB**

S. No.	Environmental Laboratories (Govt. labs)	Level of laboratories	Status	Facilities
1.	Central Lab, Bihar Pollution Control Board, Patna	Class C	Below basic level	basic physic-chemical parameters
2.	Central Laboratory, Jharkhand State Pollution Control Board, Ranchi	Class B	Basic level	basic physic-chemical parameters
3.	Central lab, U.P. Pollution Control Board, Lucknow	Class B	Basic level	physic- chemical parameters and biological parameters
4.	Central lab, West Bengal Pollution Control Board, Kolkata	Class A	Sophisticated	physic- chemical parameters and biological parameters



CENTRAL POLLUTION CONTROL BOARD
 'Parivesh Bhawan' Delhi-110032

Compulsory Participation of Private and Government Sector Environmental Laboratories in Analytical Quality Control (AQC) exercise conducted by Central Pollution Control Board

The Environmental laboratories recognized by Ministry of Environment Forest & Climate Change for Private Sector & NGO laboratories and by Central Pollution Control Board (CPCB) for Govt. / Autonomous / Public Sector Undertaking / Educational Institutes / State or Central Pollution Control Board under the Environment (Protection) Act, 1986 have to compulsorily participate in the Analytical Quality Control (AQC) Exercise / Proficiency Testing (PT) Programme organized by CPCB once in a year as per the plan given below:-

Year Wise AQC Plan to be conducted by Central Laboratory, CPCB-Delhi

AQC	Year	Parameters	Laboratory to conduct
33 rd AQC	2020-21	Heavy Metals No. of Metals – 8 to 10	Instrumentation Laboratory, CPCB-Delhi
34 th AQC	2021-22	Physico-Chemical No. of Parameters (Set A)-11	Water Laboratory, CPCB-Delhi
35 th AQC	2022-23	Pesticides (OCP & OPP) (BHC, DDT, Dieldrin & Chloropyrifos) & OPPs (Methyl parathion, Malathion and	Instrumentation Laboratory in collaboration with Trace Organic Laboratory, CPCB-Delhi or by other institute/ organization
36 th AQC	2023-24	Physico-Chemical No. of Parameters (Set B)-10	Water Laboratory, CPCB-Delhi

The Environmental Laboratories registered for AQC and submitted participating fees will be forwarded AQC samples during the next round of AQC exercise, whenever it will be conducted. The Environmental Laboratories participating in AQC exercises conducted by Central Pollution Control Board reporting the results timely will be assessed for their performance and informed about their AQC performance in AQC Performance Report. The Performance of the environmental laboratory in the AQC exercise should not be less than 60% at any time. The satisfactory AQC Performance Reports are pre-requisite for consideration of renewal of recognition under the Environment (Protection) Act, 1986. The written request regarding intention to participate in Analytical Quality Control (AQC) exercise may be made to: Member Secretary Central Pollution Control Board Parivesh Bhawan East Arjun Nagar Delhi-110 032

Fee: These laboratories have to submit participation fees as ahead through Demand Draft in favour of Central Pollution Control Board, Delhi as follows.

Laboratories	AQC Participation Fee
Pvt. Sector Laboratories	Rs.27,000/= per year as per revised guidelines
Govt. Sector Laboratories	Rs.18,000/= per year as per revised guidelines

msi
13/9/19

13/9/19

Sanjay Kumar
19.09.2019

NT
13.9.19

Annexure-8

THE ENVIRONMENTAL LABORATORIES (GOVT./SEMI-GOVT./PUBLIC SECTOR UNDERTAKINGS/ EDUCATIONAL INSTITUTES) RECOGNISED UNDER SECTION 12(1) B OF THE ENVIRONMENT (PROTECTION) ACT, 1986 WITH VALID RECOGNITION (UPDATED UP TO 15th December 2019)

S.No	Name of laboratory	Group of Parameters	Gazette notification no. and date	Validity up to
ASSAM				
1.	Quality Control Laboratory Indian Oil Corporation Limited Bongaigaon P.O. Dhaligaon Dist. Chirang -783385 Assam	Physical, General and non metallic, metals, organics, microbiological, toxicological, and air pollution parameters for analysis of ambient air, source emissions noise and micrometeorological parameters.	Legal 42(3)/87 dated 7 th March,2016	6 th March 2021
2.	Central Laboratory Pollution Control Board Assam Bamunimaidam Guwahati-781021 Kamrup (M) Assam	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 4 th December,2017	3 rd Decemb er,2022
DELHI				
3.	Central Laboratory Central Pollution Control Board, Parivesh Bhawan East Arjun Nagar Delhi-110032	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 11 th December,2015	10 th Decemb er,2020
GUJARAT				
4.	Zonal Office (West) Laboratory Central Pollution Control Board Parivesh Bhawan, Opposite- VMC Ward office No.-10, Subhanpura, Vadodara-390023 Gujarat	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions noise and micrometeorological parameters & vehicular emission Parameters.	Legal 42(3)/87 dated 3 rd August,2016	2 nd August 2021
5.	Gujarat Environment Management Institute (GEMI) Laboratory Gandhi Nagar-382025 Gujarat	Physical, General and non metallic, metals, organics, microbiological, toxicological, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 6 th March 2017	5 th March 2022

6.	Central Laboratory, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector 10-A, Gandhinagar-382010	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous Waste, soil, sludge/ sediment and air pollution parameters for analysis of ambient air, source emissions, noise level, meteorological and vehicular emission parameters.	Legal 42(3)/87 dated 23 rd May 2019	22 nd May 2024
JHARKHAND				
7.	Environmental Engineering Laboratory MECON Ltd. Vivekananda Path, Doranda Ranchi- 834002 Jharkhand	Physical, General Chemical and non metallic, metals, organics, microbiological, toxicological, soil, sludge, sediments and air pollution parameters for analysis of ambient air, source emissions, noise & micrometeorological parameters.	Under Process (considered during 61 st ECM)	
8.	Environmental Laboratory Central Mine Planning & Design Institute Limited (CMPDI) Gondwana Place, Kanke Road Ranchi- 834008 Jharkhand	Physical, General and non metallic, metals, organics, microbiological, toxicological and air pollution parameters for analysis of ambient air, source emissions noise and micrometeorological parameters.	Legal 42(3)/87 dated 3 rd August,2016	2 nd August 2021
9.	Department of Environmental Science and Engineering /Centre of Mining Environment ISM Dhanbad-826004 Jharkhand	Physical, General and non metallic, metals, organics, microbiological, toxicological and air pollution parameters for analysis of ambient air, source emissions noise, micrometeorological and vehicular emission parameters.	Legal 42(3)/87 dated 19 th June,2017	18 th June,20 22
KARNATAKA				
10.	Central Environmental Laboratory Karnataka State Pollution Control Board Nisarga Bhawan, "B"Block,7 th 'D' Main, Thimmaiah Road, Shivanagar, Bengaluru- 560058 Karnataka	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 3 rd August,2016	2 nd August 2021
11	Regional Directorate(South) Central Pollution Control Board Bengaluru – 560079 Karnataka	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 6 th March 2017	5 th March 2022
MADHYA PRADESH				

12.	Zonal Office Laboratory , Central Pollution Control Board, Central Zonal Office, Sahkar Bhawan , 3 rd Floor North T.T. Nagar Bhopal – 462003 Madhya Pradesh	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions noise and micrometeorological parameters.	Legal 42(3)/87 dated 11 th December,2015	10 th Decemb er,2020
13.	Regional Laboratory M.P. Pollution Control Board Vijay Nagar, Indore-452010 M.P.	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 19 th June,2017	18 th June,20 22
14.	Central Laboratory, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Under Process (considered during 61 st ECM	
MAHARASHTRA				
15.	Central Laboratory Nirmal Bhawan, Plot No.3 Maharashtra Pollution Control Board Shil-Mahape Road, Mahepe Navi Mumbai-400710 Maharashtra	Physical, General Chemical and non metallic, metals, organics, microbiological, toxicological, biological, soil, Sludge, Sediments, Hazardous waste , and air pollution parameters for analysis of ambient air, source emissions noise and micrometeorological parameters.	Legal 42(3)/87 dated 10 th March,2015	9 th March, 2020
16.	Regional Laboratory Maharashtra Pollution Control Board , Jog Centre, 3 rd Floor, Pune-Mumbai Road, Wakdewadi Shivagi Nagar, Pune- 411003 Maharashtra	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions noise and micrometeorological parameters	Legal 42(3)/87 dated 11 th December,2015	10 th Decemb er,2020
17.	Regional Laboratory Maharashtra Pollution Control Board Nagpur – 440001 Maharashtra	Physical, General and non metallic, metals, organics, microbiological, toxicological and air pollution parameters for analysis of ambient air, source emissions noise and micrometeorological parameters	Legal 42(3)/87 dated 6 th March 2017	5 th March 2022
18.	MIT Centre for Analytical Research and Studies Maharashtra Institute of Technology MIT-CARS, MIT Campus, Aurangabad	Physical, General and non metallic, metals, organics, microbiological, toxicological, hazardous waste, soil, sludge, sediments and air pollution parameters for analysis of	Legal 42(3)/87 dated 3 rd October 2018	2 nd October 2023

	Maharashtra	ambient air, source emissions, noise and micrometeorological parameters.		
19.	Regional Laboratory Maharashtra Pollution Control Board, 106/107, Parkar Complex, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri-415605	Physical, General and non metallic, metals, organics, microbiological, toxicological, hazardous waste, soil, sludge, sediments and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Under Process (considered during 60 th ECM)	
20.	Regional Laboratory Maharashtra Pollution Control Board Nasik –422007 Maharashtra	Physical, General and non-metallic, metals, organics, microbiological, toxicological, hazardous waste, soil, sludge, sediments and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters	Under Process (considered during 60 th ECM)	
21.	Regional Laboratory, Aurangabad Maharashtra Pollution Control Board, Paryavaran Bhawan, Plot No. A-4/1, MIDC, Chikalthana (M.S)	Physical, General and non-metallic, metals, organics, microbiological, toxicological, hazardous waste, soil, sludge, sediments and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters	Under Process (considered during 60 th ECM)	
PUNJAB				
22.	Punjab Biotechnology Incubator SCO: 7 & 8, Phase –V SAS Nagar (Mohali) -160059 Punjab	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions noise and micrometeorological parameters & vehicular emission Parameters.	Legal 42(3)/87 dated 7 th March,2016	6 th March 2021
23.	Head Office Laboratory Punjab Pollution Control Board Vatavaran Bhawan Nabha Road Patiala Punjab	Physical, General and non metallic, metals, organics, microbiological, toxicological, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions, noise micrometeorological and vehicular emission parameters.	Legal 42(3)/87 dated 19 th June,2017	18 th June,2022
TELANGANA				
24.	Environment Protection Training and Research Institute (EPTRI) Survey No.91/4, Gachibowli Hyderabad-500032 Telangana	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, Sludge, Sediments, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 7 th March,2016	6 th March 2021

25.	Central Laboratory Telengana State Pollution Control Board Paryavarana Bhawan, A-III, Industrial Estate Sanath Nagar, Hyderabad-500018	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, sludge/sediment and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 8 th February,2018	7 th Feb,202 3
UTTARAKHAND				
26.	Pollution Control Research Institute Bharat Heavy Electricals Limited Ranipur Haridwar-249403 Uttarakhand	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, soil, Sludge, Sediments and air pollution parameters for analysis of ambient air, source emissions noise and micrometeorological parameters & vehicular emission Parameters.	Legal 42(3)/87 dated 11 th December,2015	10 th Decemb er,2020
UTTER PRADESH				
27.	Central Laboratory U.P. Pollution Control Board TC-12 V, Vibhuti Khand Gomti Nagar Lucknow-226010 UP	Physical, General and non metallic, metals, organics, microbiological, toxicological, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 3 rd October 2018	2 nd October 2023
28.	Regional Directorate Laboratory, Central Pollution Control Board, PIC UP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh	Physical, General and non metallic, metals, organics, microbiological, toxicological, and air pollution parameters for analysis of ambient air, source emissions, noise and micrometeorological parameters.	Legal 42(3)/87 dated 17 th January 2019	16 th January 2024

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 627/2019

(With report dated 01.10.2019)

Social Action for Forest and Environment (SAFE) Applicant(s)
Versus
Union of India & Anr. Respondent(s)

Date of hearing: 14.11.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): Mr. Salik Shafique, Advocate

For Respondent(s): Ms. Suman Arora, Advocate for CPCB

ORDER

1. The issue for consideration is the effectiveness of monitoring regime to ensure that accredited laboratories furnish credible reports with regard to analysis of air, water and other samples. It is undisputed that such reports are the basis for enforcement of law under the Air (Prevention and Control of Pollution) Act, 1981, the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 (EP Act). According to the applicant, there are large scale grievances against authenticity of reports furnished by the laboratories which are not being properly monitored.
2. Vide order dated 03.09.2019, this Tribunal directed the Central Pollution Control Board (CPCB) to furnish a response to the said

allegation. Response filed by the CPCB by way of compliance report dated 01.10.2019 merely mentions the procedure for recognition of laboratories and their functions. Only further comment is that CPCB conducts Analytical Quality Control (AQC) exercises. There is a four years AQC plan. The report is silent about the findings with regard to functioning of the laboratories and the level of accuracy of the reports furnished by such laboratories. AQC/Proficiency test must be conducted by CPCB atleast once in two years with the participation of the concerned laboratories. For this purpose, CPCB is at liberty to engage appropriate manpower, including suitable retired personnel, utilizing available environmental compensation fund. Further report in this regard may be filed by the CPCB before the next date by e-mail at judicial-ngt@gov.in.

3. Learned Counsel for the applicant points out that as per notification dated 21.02.1991 issued under Section 23 of the EP Act, recognition of private laboratories and analysts is to be done by the Central Government. Thus, list of such laboratories and analysts, monitoring mechanism about their functioning and result of such monitoring has to be made available by the MoEF&CC.
4. In view of above, let MoEF&CC furnish information about the list of laboratories and analysts recognized, monitoring mechanism in place and result of such monitoring before the next date by e-mail at judicial-ngt@gov.in. Since MoEF&CC is not represented today, a copy of this order be sent to MoEF&CC by e-mail for compliance.

List again on 04.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

Saibal Dasgupta, EM

November 14, 2019
Original Application No. 627/2019
A

